

PETITIONER:
UNION OF INDIA

Vs.

RESPONDENT:
RAJIV YADAV

DATE OF JUDGMENT 21/07/1994

BENCH:
KULDIP SINGH (J)
BENCH:
KULDIP SINGH (J)
PUNCHHI, M.M.
RAMASWAMY, K.

CITATION:
1995 AIR 14 1994 SCC (6) 38
JT 1994 (5) 54 1994 SCALE (3) 617

ACT:

HEADNOTE:

JUDGMENT:
ORDER

1. Special leave granted.
2. We have today pronounced judgment in Union of India v. Rajiv Yadav, IAS¹. The appeal has been allowed, the impugned judgment of the Central Administrative Tribunal has been set aside and the principles of "cadre allocation" for reserved candidates have been upheld.
3. In view of our judgment in Rajiv Yadav case ¹ this appeal by the Union of India has to be allowed. For the reasons given and the conclusions reached by us in Rajiv Yadav case¹, we allow this appeal, set aside the impugned judgment of the tribunal dated 11-12-1992 and dismiss the application filed by Savita Vikas Handa before the tribunal. No costs.